

State Vs Usman
FIR No. 03/2020
Under Section 20 NDPS Act
PS NDRS

17.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
Ld. Counsel for accused/applicant (through VC).

Heard. Perused.

A report has been received from concerned Jail Supdt regarding medical condition of accused/applicant. As per report, accused/applicant is to be operated upon and some tests/X-ray are being conducted before operation.

Fresh report regarding medical condition of accused/applicant be called from concerned Jail Supdt for **21.06.2021.**



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

अनुसंधान, वेब-सर्चिंग	Furnish	प्रमाण प्रस्तुत करना	Rectification	सुधार, परिशोधन
समर्थन, समर्थन	Give Effect	प्रमाण, कानूनीय प्रमाण	Reference	संदर्भ
अनुदान	Grant	अनुदान प्रदान करना	Reel	फाइल, बाइंड

State Vs Naresh Thakur
FIR No. 61/2016
PS Crime Branch (Central)
CNR No. DLCT01-015923-2016

17.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
Accused is absent.

Heard.

None has appeared for accused since morning.

Now, to come up on **08.10.2021** for purpose fixed.

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

State Vs Lesia Ram etc
FIR No. 120/2016
PS Prashad Nagar
CNR No. DLCT01-002335-2016

17.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).

Accused persons are absent.

Heard.

None has appeared for accused persons since morning.

Now, to come up on 08.10.2021 for purpose fixed.



(Deepak Dabas)
ASI/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

State Vs Rahis
FIR No. 439/2015
PS Civil Lines
CNR No. DLCT01-001588-2016

17.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

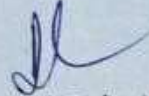
Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
Accused is absent.

Heard.

None has appeared for accused since morning.

Now, to come up on **08.10.2021** for purpose fixed.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

State Vs Umesh Kumar
FIR No. 23/2020
PS H. Nizamuddin
CNR No. DLCT01-005881-2021

17.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

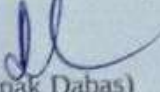
Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
Accused is absent.

Heard.

None has appeared for accused since morning.

Now, to come up on **08.10.2021** for purpose fixed.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

State Vs Suraj and Ors
FIR No. 311/2019
PS Crime Branch (Central)
CNR No. : DLCT01-005133-2020

17.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

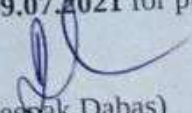
Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
Both accused persons are stated to be in J/c but not produced today.
Ld. Counsel for accused Suraj (through VC).
Ld. Counsel for accused Priyaranjan (through VC).

Heard.

Ld. Counsel for accused Priyaranjan submits that accused Priyaranjan had surrendered before concerned Jail Supdt on 21.05.2021.

Now, to come up on **09.07.2021** for purpose fixed.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

State Vs Sonam @ Tara Babu
FIR No. 98/2018
PS Pahar Ganj
CNR No. DLCT01-007063-2019

17.06.2021

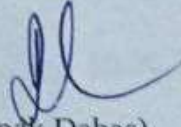
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Proceedings conducted through Video Conferencing.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
None for accused.

Heard.

File be put up on **08.10.2021** for purpose fixed.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

Amod Kumar Srivastava Vs State and Anr
CA No. 74/2020
CNR No. DLCT01-002733-2020

17.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present: None for appellant.

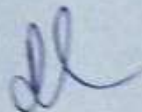
Sh. Anil, Ld. Addl. PP for State ie. respondent no. 1.

None for respondent no. 2.

Heard.

None has appeared for appellant as well as respondent no. 2 since morning.

Matter is adjourned for 08.10.2021 for purpose fixed.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

प्रशासनिक शब्दावली / Administrative terminology

Admission	अनुमति / प्रवेश	Admission	अनुमति / प्रवेश	Rectification	सुधार / संशोधन
Admission	अनुमति / प्रवेश	Give Effect	प्रभाव / कार्यान्वयन	Reference	संदर्भ
Academic	शैक्षणिक	Grant	अनुदान / प्रदान करना	Rant	क्रोधपूर्ण बोल
Accept	स्वीकार करना	Gratuity	अनुदान	Request	अनुमान
Accommodation	आवास / आश्रय	Grievance	शिकायत	Reservation	रिजर्वेशन
Accord Sanction	संज्ञा देना	Gross	कुल / गैर-शुद्ध	Residence	निवास
According to	के अनुसार	Guarantee	गारंटी / वारंटी	Resolution	समाधान / संशोधन
Account	लेखा, खाता				

Aditya Sarda Vs Registrar of Companies
CR No. 821/2018
CNR No. DLCT01-015637-2018

17.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present: None for petitioner.
None for respondent.

None has appeared for parties since morning.

Now, to come up on **11.10.2021** for purpose fixed.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

Ravinder Kumar Vs Gold Stone Imaging Pvt. Ltd.
CA No. 145/2019
CNR No. DLCT01-003924-2019

17.06.2021

File/matter taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present: None for appellant.
None for respondent.

None has appeared for parties since morning.

Matter is adjourned for **08.10.2021** for purpose fixed.



(Deepak Dabas)
ASJ Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

Accept	स्वीकार	Gratuity	भत्ता	Request	अर्ज
Accommodation	व्याप्त	Grievance	संपन्न	Reservation	आरक्षण
Accord Sanction	सूची	Gross	शिक्षण	Residence	निवास
According to	के अनुसार	Guarantee	सकल	Resolution	संकल्प, समाधान
Account	लेखा				

State Vs Shahanawaz
FIR No. 97/2019
Under Section 392/397/411/34 IPC
PS Lahori Gate

17.06.2021

Application taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

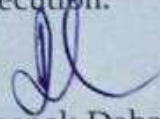
Present: Sh Anil, Ld. Addl. PP for State (through VC).

None for accused/applicant.

Heard.

None has appeared for accused/applicant since morning.

Application in hand is hereby dismissed for non-appearance as well as for non-prosecution.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

Grant	अनुदान प्रदान करना	Rent	किराया, भाडा
Request	संभार करना	Reservation	आरक्षण
Grievance	शिवायत	Residence	निवास
Gross	सकल, घोर, कुल	Resolution	संकल्प, समाधान
Guarantee	गारंटी		

State Vs Bhola @ Sunil
FIR No. 78/2018
Under Section 394/34 IPC
PS Maurice Nagar

17.06.2021

Application taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present: Sh Anil, Ld. Addl. PP for State (through VC).

None for accused/applicant.

Heard.

None has appeared for accused/applicant since morning.

Application in hand is hereby dismissed for non-appearance as well as for non-prosecution.



(Deepak Dabas)
 ASJ/Special Judge, NDPS
 (Central) Tis Hazari Courts
 Delhi/17.06.2021

English / Administrative terminology					
Attendance	अनुपस्थिति / अ-हजेर	Furnish	प्रस्तुत करना	Rectification	सुधार / परिशीलन
Contract	संघ, संधि	Give Effect	प्रवर्ति / कार्यान्वित करना	Reference	संदर्भ
Academic	शैक्षिक	Grant	अनुदान प्रदान करना	Rest	शिवका, आराम
Accept	स्वीकार करना		संभार करना	Request	अनुचित
Accommodation	आवास, आश्रय	Gratuity	उपदान	Reservation	आरक्षण
Accord Sanction	संमति देना	Grievance	शिकायत	Residence	निवास
According to	से अनुसार	Gross	सकल, संपूर्ण, कुल	Resolution	संकल्प, समाधान

State Vs Suresh @ Subhash
 FIR No. 111/2017
 Under Section 307/120B/34 IPC
 PS Sarai Rohilla

17.06.2021

Application taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

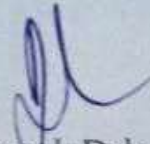
Present: Sh Anil, Ld. Addl. PP for State (through VC).

None for accused/applicant.

Heard.

None has appeared for accused/applicant since morning.

Application in hand is hereby dismissed for non-appearance as well as for non-prosecution.



(Deepak Dabas)
 ASJ/Special Judge, NDPS
 (Central) Tis Hazari Courts
 Delhi/17.06.2021

State Vs Rahul @ Judi
FIR No. 149/2017
Under Section 302/392/394/397/411/34/120B IPC R/w Section
27 Arms Act
PS Sarai Rohilla

17.06.2021

Application taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

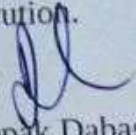
Present: Sh Anil, Ld. Addl. PP for State (through VC).

None for accused/applicant.

Heard.

None has appeared for accused/applicant since morning.

Application in hand is hereby dismissed for non-appearance as well as for non-prosecution.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

State Vs Urmila
FIR No. 238/2018
Under Section 302/34 IPC
PS Sarai Rohilla

17.06.2021

Application taken up today in compliance of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 pertaining to pre-ponement of summer vacations and system of hearing of matters before Delhi District Courts w.e.f. 17.05.2021 upto 30.06.2021.

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
None for accused/applicant.

Heard.

None has appeared for accused/applicant since morning.

Application in hand is hereby dismissed for non-appearance as well as for non-prosecution.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

State Vs Rahul S/o Vijay Sharma
FIR No. 32/2020
Under Section 302/201/34 IPC
PS Wazirabad

17.06.2021

Proceedings conducted through Video Conferencing.

**Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.**

Present: Sh Anil, Ld. Addl. PP for State (through VC).

IO is also present (through VC).

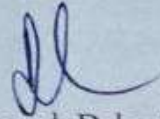
Ld. Counsel for accused/applicant (through VC).

Heard. Perused.

IO seeks sometime to verify medical documents
filed by Ld. Counsel for accused/applicant.

Time is granted.

Now, to come up on **18.06.2021** for filing of report
by the IO as well as for arguments and disposal of application in
hand.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021

State Vs Bali Khan
FIR No. 54/2020
Under Section 20/39 NDPS Act
PS Crime Branch

17.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for extension of interim bail.

Present: Sh Anil, Ld. Addl. PP for State (through VC).
IO is also present (through VC).
Ld. Counsel for accused/applicant (through VC).

Heard. Perused.


IO submits that the concerned Doctors have informed him that no record is available in their hospital regarding medical documents filed by accused/applicant along with present application. It is further submitted that the documents furnished by accused prima facie appear to be forged.

Accused/applicant is directed to get his RTPCR test done today itself under supervision of the IO and at the lab/hospital told by the IO.

Accused/applicant is directed to mark his attendance before IO on each and every date till 21.06.2021 through VC.

Now, to come up on **21.06.2021** for arguments and disposal of application in hand.

Copy of order be sent to IO as well as Ld. Counsel for accused/applicant through e-mail/whatsapp forthwith.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2021